



Hence, without expressing any opinion on the merits of the case, for the reasons stated in the application, leave to file the instant appeal is granted. Application is disposed of.

**IA NO. 204 of 2017**

*(Appl. for condonation of delay)*

Issue notice. Mr. D.V. Raghu Vamsy takes notice on behalf of Respondent No.1 and Ms. Rimali Batra takes notice on behalf of Respondent No.2.

There is 67 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We are informed that the issues involved in this appeal are similar to the issues involved in other appeals, which have already been admitted.

We have heard learned counsel for the applicant/appellant and also perused the explanation offered in the application. We find the explanation to be acceptable. Hence, for the reasons stated in the application, delay in filing the appeal is condoned. Application is disposed of.

**DFR NO. 695 OF 2017**

Registry is directed to number the appeal.

Issue notice on the appeal as well as on the I.A. No 207 of 2017 (Appl. for stay). Mr. D.V. Raghu Vamsy takes notice on behalf of Respondent No.1 and Ms. Rimali Batra takes notice on behalf of Respondent No.2 and they seek some time to obtain instructions.

List the matter on **16.03.2017**

**(I. J. Kapoor)**  
**Technical Member**  
*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**